

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20355/2021

(Arising out of impugned final judgment and order dated 25-06-2021 in SAD No. 27/2021 passed by the High Court of Judicature at Allahabad)

M/S S.J.P. INFRACON LIMITED

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(IA No. 161795/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 164228/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 161793/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 161791/2021 - EXEMPTION FROM FILING O.T.
IA No. 164219/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 161792/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 22-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Rohit Amit Sthalekar, AOR
Mr. Avi Tandon, Adv.

For Respondent(s) Mr. R. K. Raizada, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

In view of the letter circulated by the learned counsel
for the petitioner seeking adjournment, re-list after four weeks.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR